

Santosh

**IN THE HIGH COURT OF BOMBAY AT GOA****LD-VC-CW-107-2020**

Joaquim Reginald Mendes. .... Petitioner.

Versus

The State of Goa and others. .... Respondents.

Mr. Preetam Talaulikar, Advocate for the Petitioner.

Mr. D.J. Pangam, Advocate General with Mr. Deep Shirodkar, Adl. Govt. Advocate for Respondents No. 1 and 2.

Mr. Raviraj Chodankar, Standing Counsel for Respondents No.3 &amp; 4.

Mr. Shivan Dessai, Advocate for the Respondents No. 5 to 10, 13, 16, 17 and 19.

Mr. Pranav Kakodkar, Advocates for Respondents No.11 and 12.

Mr. C. Fonseca, Advocate for the Respondents No.14 and 15.

**Coram : M.S. Sonak &  
Smt. M.S. Jawalkar, JJ.****Date : 7<sup>th</sup> December, 2020.****P.C. :-**

Time granted to file reply is extended by one week. Proportionately time granted to the Petitioner to file rejoinder is extended. Rejoinder, if any, to be filed within one week thereafter.

List this matter for further consideration on 5<sup>th</sup> January, 2021.

**Smt. M.S. Jawalkar, J.****M.S. Sonak, J.**